



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্ব দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No. 510 Dispur, Wednesday, 24th October, 2018, 2nd Kartika, 1940 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 20th October, 2018

No. LGL.64/2006/44.— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 10th October, 2018 is hereby published for general information.

ASSAM ACT NO. XXIV OF 2018

(Received the assent of the Governor on 10th October, 2018)

THE ASSAM ELECTRICITY DUTY (AMENDMENT) ACT, 2018

AN ACT

further to amend the Assam Electricity Duty Act, 1964.

Preamble

Whereas it is expedient further to amend the Assam Electricity Duty Act, 1964, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam
Act No.
XXX of
1964

It is hereby enacted in the Sixty-ninth Year of the Republic of India as follows :-

**Short title, extent
and commencement**

1. (1) This Act may be called the Assam Electricity Duty (Amendment) Act, 2018.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

**Amendment of
section 3**

2. In the principal Act, in section 3,-
 - (i) in sub-section (1), for the words "at the rate of twenty paise per unit of energy", the words, "at five percentum of the aggregate value of energy charges and fixed charges" shall be substituted;
 - (ii) in sub-section (4), in the proviso, for the words "twenty paise per unit of energy", the words "ten percentum of the aggregate value of energy charges and fixed charges" shall be substituted.

S. M. BUZAR BARUAH,

Commissioner & Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.